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**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA :  
MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII. -333/2012/ 10890 /A

From: Shri H.K. Sarma  
Registrar General  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge,  
Kamrup, Guwahati / Nalbari / Barpeta / Darrang, Mangaldoi / Udalguri  
/ Sonitpur, Tezpur / Nagaon / Morigaon / Golaghat / Jorhat /  
Sivasagar / Dibrugarh / Tinsukia / North Lakhimpur, Lakhimpur /  
Dhemaji / Goalpara / Dhubri / Kokrajhar / Bongaigaon / Cachar,  
Silchar / Karimganj / Hailakandi.

Dated- Guwahati, the 3<sup>rd</sup> December, 2012

Sub : **Holding of Monthly Workshop of the Judicial Officers at  
the District Level.**

**Sir / Madam,**

With reference to the subject cited above, I am directed to inform you to conduct monthly Workshop of the Judicial Officers at the District Level, **on holidays**, on various subjects like **the Rights of the Accused which are enshrined in the Constitution of India and other statues, the Rights of the Victim, Compensation in Criminal Trial, Juvenile Justice, Sentencing in a Criminal Proceeding, IPC, legal aid, Rights of Differently abled persons including Senior Citizens, Rights of the Transgender, Alternate Dispute Resolution-Mediation, Arbitration, Lok Adalat, Specific Relief Act, Contract Act, various important provisions of CPC, Evidence Act etc.**, in consultation with this Registry.

For the Workshop, one or two officers may be directed to prepare a paper on the subject rotationally. The Officer concerned will present the same during the Workshop. All the officers will interact and supplement on the presentation.

You are further requested to furnish a report regarding the Workshop to the Registry immediately.

With regards,

Yours faithfully

  
**REGISTRAR GENERAL**

08.12.12